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## IN THE CENTRAL ADMINISTRATIVE TRIPUNAL HYDERABAD BENCH AT HYDERAPAD

O.A. No. <b>183/90</b>	Dt. of Dec	ision 10.6.93
I.Brahamandha Rao		Petitioner
		recicioner
Mr.K.S.R.Anjaneyulu	•	Advocate for
		the petitione (s)
Versu	fx and Director	
Dept. of Posts, New	Delhi and 2 oth	ers. Respondent.
		• '
Mr.N.V.Eamana		Advocate for the Responden (s)
CORAM	٠.	
THE HON'BLE MR. A.B.GORTHI:	MEMBER (ADMN.)	
THE HON'BLE MR. TCHANDRASEKH	TARA REDDY : MEN	Ber (Judl.)
1. Whether Reporters of local be allowed to see the judg	papers may ement?	
2. To be referred to the Repo	rters or not?	
3. Whether their Lordships wi the fair-copy of the Judge	sh to see ment?	
4. Whether it needs to be circother Benches of the Tribu	culsted to deal?	
5. Remarks of Vice-Chairman on 1,2,4 (to be submitted to 1 Vice-Chairman where he is a Bench.)	Hon'ble	*.
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(HTCSR) M(J)

(HABG) M(A)

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.183/90

Date of Order: 10.8.14

BETWEEN:

I.Bramhanandha Rao

.. Applicant.

AND

Union of India rep. by:

- Secretary to Government and Director General, Department of Posts, New Delhi.
- The Director of Postal Service, Visakhapatnam.
- Senior Superintendent of Post Offices, Bhimavaram.

.. Respondents.

Counsel for the Applicant

.. Mr.K.S.R.Anjaneyulu

Counsel for the Respondents

.. Mr.N.V.Ramana

## COR AM:

HON BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by Hon'ble Shri A.B.GORTHI, Member(Admn.).

The applicant who is working as BPM, Agarru was served with a charge memo on 13.9.1986. After regular departmental enquiry, the enquiry officer found him no guilt of Articles 1 and 3 but partly guilty of Article 2. The disciplinary authority bowever disaggreed with the findings of the enquiry officer and found him guilty of all the charge Consequently, he awarded the penalty of dismissal from service. Aggrieved by the same, the applicant has prayed in this application that the penalty of dismissal from service be set aside and that he be reinstated in service with all consequential benefits.

- 2. We have heard Mr.K.S.R.Anjaneyulu, Advocate for the applicant and Mr.N.V.kamana, Standing Counsel for the respondents at length.
- of the penalty on several grounds but it is sufficient for us to examine one aspect of the case that is raised by the learned counsel for the applicant. His contention is that disciplinary authority the disaggreed with the enquiry officers findings without giving any prior notice to the applicant. Our attention has been drawn to the decision of the Hon ble Shpreme Court in the case of NarayanaMisra Vs State of Orissa 1969 SIR 657 wherein it was observed as under:

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Where the disciplinary authority does not agree with the recommendation of the enquiry officer exonerating the accused, the disciplinary authority should give an opportunity to the accused officer before punishing him. Omission to do so will be against all principles of fairphay and natural justice."

4. Mr.N.V.Ramana, Standing Counsel for the respondents had contended that firstly the EDA Conduct and Service Rules did not prescribe aby such procedure w wherein the disciplinary authority is required to give a notice to the applicant before disagreeing with the findings of the enquiry officer. Rule 8 which deals with the procedure for imposing penalties, admittedly does not contain any such provision requiring a notice to be issued to the applicant in such circumstances. not inclined to accept this contention because as has been sufficiently clarified by the Hon'ble Supreme Court, the requirement of furnishing a notice to the delinquent employee, in a case of this nature is based on the principles of fair play and natural justice. There cannot be any violation of wx either any principle of fair play of natural justice in the matter of imposition of penalty in a departmental proceedings which are quasi judicial in nature.

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- Mr.N.V. Ramana further contended that the 5. applicant did not raised this particular issue in an . In appeal submitted to the appellate authority. even if that be so. We find no reason why the applicant cannot successfully agitate x a question of law of this kind in the application before us. Now that he had raised the issue in the application which is before us, we must adjudicate upon the same and give a decision.
- In view of the facts of the case and the judgement of the Hon'ble Supreme Court in Narayan Misra's case we set aside the impugned order dated 30.9.1988. respondents will be at liberty to proceed further in the matter by giving due notice to the applicant, if they choose. The application is disposed of in the above terms, there shall be no order as to costs.

- chandresekh (E.CHANDRASEKHARA REDDY) Member (Judl.)

(A\_B\_GORTHN Member (Admn.)

Dated: 10th June, 1993

( Dictated in Open Court )

1. The Secretary to Govt. and Director General, Union of India, Dept.of Posts, New Delhi.

2. The Director of Postal Service, Visakhapatnam.

3. The Senior Superintendent of Post Offices, Bhimavaram.

4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.

5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.

6. One copy to Library, CAT. Hyd. 7. One spare copy.

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CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUST CE V.NEELADRI RAO FICE CHAIRMAN

THE HON'BLE MR. H MEMBER (ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY: MEMBER(JULL)

DATED: \0 - 6 -1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

183/90 0.A.No.

T.A.No.

(W.P.No

Admitted and Interim directions issued. Allowed

Disposed of with directions Dismissed as withdrawn. Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Contral Administrative Tribunal DESPATCH 2 1 JUL 1993

HYDERABAD BENCH.

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